

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

LOK SABHA

STARRED QUESTION NO.*99

TO BE ANSWERED ON MONDAY THE 8TH FEBRUARY, 2021
MAGHA 19 , 1942 (SAKA)

GST CONCESSION ON VEHICLES FOR DIFFERENTLY ABLED PERSONS

*99. SHRI RAMESH BIDHURI:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government is planning to give relief to differently-abled persons in Goods and Services Tax (GST) on purchase of new vehicles;
- (b) if so, the details thereof;
- (c) whether the Government is also planning to give similar relief to them in excise duty and insurance; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF FINANCE
SHRIMATI NIRMALA SITHARAMAN

(a), (b), (c) & (d): A statement is placed on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO THE LOK SABHA STARRED QUESTION NO.99 RAISED BY SHRI RAMESH BIDHURI FOR 08TH FEBRUARY, 2021 REGARDING GST CONCESSION ON VEHICLES FOR DIFFERENTLY ABLED PERSONS

Part (a) and (b): Relief in the form of concessional GST has already been provided to persons with orthopaedic physical disability on purchase of new vehicles not exceeding 4000 mm in length subject to issuance of certificate by specified officer of Department of Heavy Industries. On such vehicle, a GST of 18% applies against a normal rate of 28% GST plus a compensation cess varying from 1% to 22%.

Part (c) and (d): After introduction of GST, Excise duty is not applicable on supply of vehicles of any kind. With respect to relief in insurance, there is already a concession in premium for vehicles specially designed or modified for use of the blind, handicapped and mentally challenged persons under General Regulation (GR) 16 and General Regulation (GR) 33 of the India Motor Tariff.
